

I. श्री गणेशाय नमः

52

**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer**

For election to..... (name of the House)
From..... Constituency (Name of the Constituency)

Bihar Legislative Assembly
72 Singheshwar
I, Ramesh Rishideo son/daughter/wife of Sri. Badri Rishideo

Aged 44 years, resident of Village-Gopalpur (mention full postal address), a candidate at the above

Election, do hereby solemnly affirm and state on oath as under:-
Tola-mauza-Sripur-Rauta P.O+Rst+Via-
Kumarkhand-madhapura,

(strike out whichever is not applicable)

(1) I am a candidate set up by Janta Dal (U) (name of the political party) / am contesting as an
Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self <u>Ramesh Rishideo</u>	<u>AKRPR3741C</u>	<u>2012-13</u>	<u>3,16,988/-</u>
2.	Spouse-Smt. <u>Kanchanki Sharti</u>	<u>BJWPB7606P</u>	<u>Nil</u>	<u>Nil</u>
3.	Dependent 1 <u>Son-Yashwant RAJ 3 1/2 yrs</u>	<u>Nil</u>	<u>No</u>	<u>Nil</u>
4.	Dependent 2 <u>Daughter- RajLaxmi's 1 yrs.</u>	<u>No</u>	<u>No</u>	<u>Nil</u>
5.	Dependent 3	<u>No</u>	<u>---</u>	<u>---</u>

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	<u>No</u>
(b)	Name of the court, Case No. and Date of order taking cognizance :	<u>Nil</u>
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	<u>Nil</u>

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	<u>None</u>
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	<u>None</u>

(iv) Punishment imposed:

None

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. Dependent, here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse Smt. Kanchan Kri. Bhatti	Dependent-1 Yashwant Raj 3 1/2 yrs (Son)	Dependent-2 Raj Laxmi 5 1/2 yrs. Daughter	Dependent-3
(i)	Cash in hand	10.450/-	05.500/-			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Bhatkhera. Rs=1.932/- Kumar Khand Rs=78.959/- B-9-madhupura Rs=46.250/- B-9-Murho Rs=48.162/- S.B-9-Pat Rs=187.689/-	S.B-9-Pat. Rs=95.035/- Bank of India madhupura. Rs=35278/-	Not	Not	Not
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Indo axis bank Pat. Rs=45000/-	Not	Not	Not	Not
(iv)	Details of investment in PPF, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	L9C Pat. No 4 Rs=7.63.619/- B-9-Life-No 03 Rs=2.77.203/-	L9C Pat. No 2 Rs=1.61.768/- SB9 Life Rs=897,000/-	L9C Pat. No 1 Rs=118,659/-	Not	Not
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	L9C Pat. No 1 Rs=4,10,000/- B-9-Rajendra Nagar Pat. Rs=22,80,000/-	L9C Pat. No 1 Rs=60,000/-	Not	Not	Not
(vi)	Motor Vehicles/Bikes/Yachts/Ships (details of Make, Registration No. etc. Year of Purchase and amount)	B-9-0-BR43-3182 Rs=2,02,000/- S.B-9-Pat-BR-01-PC Rs=2,21,500/-	Not	Not	Not	Not
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Kanchan-1 Bhat Gold ring 1 1/2 Bhat	Gold 4 Bhat Silver 5 Bhat	Not	Not	Not

Value Rs=74000/- Value Rs=130,500/-

	Any other assets such as value of P's tel of	No1	No1	No1	No1
	Claims/interest				
(ix)	Gross Total value value <u>Ri Phal 01</u> <u>1,10,000/-</u> <u>26,66,064 =</u>	7,25,081	118,659	42,903	No1

3. Details of Immovable Assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<u>Agricultural Land</u> Location(s) <u>Kheshra 6248, Khata No- 1658 village</u> Survey number(s) <u>705, 411, 794, 410</u> Area (Total measurement in acres) <u>04.46 AC.</u> Whether inherited property (Yes or NO) <u>Yes</u> Date of purchase in case of self acquired property <u>17.11.06</u> Cost of Land (in case of purchase) at the time of purchase <u>Rs = 2,83,000/-</u> Any Investment on the land by way of development, construction etc. <u>No1</u> Approximate Current market value <u>Rs = 9,75,000/-</u>	<u>705, 411, 794, 410</u> <u>at Madhapura</u> <u>04.46 AC.</u> <u>Yes</u> <u>17.11.06</u> <u>Rs = 2,83,000/-</u> <u>No1</u> <u>Rs = 9,75,000/-</u>	<u>1658 village</u> <u>Belto 10 Katha</u> <u>No</u> <u>Rs = 4,00,000/-</u>	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>
(ii)	<u>Non-Agricultural Land</u> Location(s) Survey number(s) Area (Total measurement in sq. ft.) Whether inherited property (Yes or NO) Date of purchase in case of self acquired property Cost of Land (in case of purchase) at the time of purchase Any Investment on the land by way of development, construction etc. Approximate Current market value	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>
(iii)	<u>Commercial Buildings</u> (including apartments) -Location(s) -Survey number(s) Built up Area (Total measurement in sq. ft.)	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>	<u>No1</u> <u>No1</u> <u>No1</u> <u>No1</u>

	Any other liability	Nil	Nil	Nil	Nil	Nil
	Grand total of liabilities	27,12,354/-	60,000/-	Nil	Nil	Nil
(ii)	Government Dues:					
	Dues to departments dealing with government accommodation	Nil	Nil	Nil	Nil	Nil
	Dues to departments dealing with supply of water	Nil	Nil	Nil	Nil	Nil
	Dues to departments dealing with supply of electricity	Nil	Nil	Nil	Nil	Nil
	Dues to departments dealing with supply of telephones/mobiles	Nil	Nil	Nil	Nil	Nil
	Dues to departments dealing with government transport (including aircrafts and helicopters)	Nil	Nil	Nil	Nil	Nil
	Income Tax Dues	PAN-AKRPR9741C	Nil	Nil	Nil	Nil
	Wealth Tax Dues	Nil	Nil	Nil	Nil	Nil
	Service Tax Dues	Nil	Nil	Nil	Nil	Nil
	Municipal /Property Tax Dues	Nil	Nil	Nil	Nil	Nil
	Sales Tax Dues	Nil	Nil	Nil	Nil	Nil
	Any other dues	Nil	Nil	Nil	Nil	Nil
	Grand total of all Govt. dues	Nil	Nil	Nil	Nil	Nil

(7) Details of profession or occupation:

a. Self....M.L.A. in Bihar

b. Spouse....Bikash mitra - in Rauta G.P. [Kumarkhand]

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School / College / University and the year in which the course was completed.)

M.A. [Phil] from T.P. College - Madhepura - under B.N.M.U. Madhepura
or
year 2009

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. Ramesh Rishideo
2.	Full postal address	mauza-Sripur-To/a-Gopalpur via-Kumarkhand rd-DT-Madhepura
3.	Number and Name of the constituency and state	72-Singheshwar-Bihar
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Janta Dal U
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	Nil

(c) Total number of Pending cases where the court (s) have taken cognizance						
5. PAN of	Year for which last Income Tax Return filed	Total Income				
(a) Candidate AKRPR9741C	F.Y. 2012-13	3,16,988/-				
(b) Spouse: BJWPB7606P	F.Y. 2012-13	2,06,595/-				
(c) Dependents	Nil	Nil				
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	16,42,564/-	7,25,081/-	118,659	Nil	Nil
B.	Immovable Asset	04,46,40,000/-	Nil	Nil	Nil	Nil
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	Nil	42,55,000/-	Nil	Nil	Nil
(ii)	Approximate Current Market Price of Asset (Total Value)	12,30,000/-	54,00,000/-	Nil	Nil	Nil
7.	Liabilities	27,12,354/-	60,000/-	Nil	Nil	Nil
(i)	Government dues (Total)	Nil	Nil	Nil	Nil	Nil
(ii)	Loans from Bank, Financial Institutions and others (Total)	Nil	from 2009	Nil	Nil	Nil
8.	Highest educational qualification: M.A (Phil) from T.P. college - madhepura - under B.N.M.U. madhepura. (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.) Year - 2009					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at **patna** this the **08** day of **Feb.** 2014

DEPONENT
8/2/2014

-
- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.